

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 17

IA 3194/2024 In C.P. (IB)/280(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 16.07.2024

NAME OF THE PARTIES: **ASREC (INDIA) LIMITED V/s BARRACKS**
RETAIL INDIA PRIVATE LIMITED
SACHIN DAGA D

Section 7 of the Insolvency & Bankruptcy Code, 2016

ORDER

IA 3194/2024

1. Ms. Mansi Chavan, Advocate appeared for the Applicant/IRP.
2. Mr. Sarthak Solaskar, Advocate appeared for the Respondent.
3. Learned Counsel for the Respondent no. 2 seeks further time stating that Respondent no. 2 has suffered with cardiac arrest. However, this Bench noticed that they have failed to provide tally data, which must be lying in the registered office of the Corporate Debtor and the R-2 illness should not be impediment to supply information/records.
4. Learned Counsel for the Respondent no. 2 is directed to have update and instructions and submit the available records/information immediately to the IRP.

5. List this IA on **25.07.2024** for hearing.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna